

viable entities by the lenders by way of restructuring of its debts is mainly to protect the economic value of assets and ultimately helps the lender in making lesser provisions and improve bottom line.

**Proposal to revise DA structure**

3614. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of FINANCE be pleased to state:

(a) whether Government is aware that under the Sixth Pay Commission, the variable Dearness Allowance (DA) was replaced with a fixed DA that has caused huge disparities in income;

(b) if so, whether Government is considering revising the DA and salary structure of Class C and D employees to reduce the income disparity; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) No, Sir. The Sixth Central Pay Commission (CPC) did not make such a recommendation regarding Dearness Allowance (DA).

(b) and (c) In view of (a) above, the Questions do not arise.

**Recommendations of Thirteenth Finance Commission**

3615. SHRIMATI SASIKALA PUSHPA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Finance Commission makes recommendations to the Centre for sanctioning grants to different States of the country;

(b) if so, the details of the recommendations of the Thirteenth Finance Commission in this regard;

(c) the details of the general performance grant given to Tamil Nadu;

(d) whether the Centre has not fully released the grants as per the recommendations of the Thirteenth Finance Commission;

(e) if so, the details thereof and the reasons therefor; and

(f) the action taken by Government to release the full amount to the State of Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The Thirteenth Finance Commission (FC XIII) for its award period 2010-2015 has *inter-alia* recommended grant-in-aid to the extent of ₹ 3,18,581 crore for non plan revenue deficit, elementary education, environment related

issues, improving outcomes, maintenance of roads and bridges, local bodies, disaster relief, implementation of model Goods and Service Tax and State specific grants of revenues to the States under Article 275 of the Constitution.

(c) to (f) FC XIII has recommended general performance grant of ₹ 1889 crore to the local bodies in Tamil Nadu for its award period. The performance grants are released to States subject to compliance of all the performance conditions stipulated by FC XIII. The State was not eligible for general performance grants for PRIs and Urban Local bodies for 2011-12 to 2013-14, as it had not fulfilled all the conditions stipulated by FC XIII.

Further as recommended by FC XIII, the general performance grant of ineligible States is forfeited and the forfeited performance grant of all the States, to the extent of 50%, is distributed to performing States and the remaining 50% is distributed to all the States in the ratios prescribed. Accordingly, an amount of ₹124.98 crore has been released to the State of Tamil Nadu as its share of forfeited performance grant so far.

#### Identification of PSUs for Disinvestment

3616. SHRI B. K. HARIPRASAD: Will the Minister of FINANCE be pleased to state:

(a) whether Government has identified over a dozen blue-chip Public Sector Undertakings (PSUs) for disinvestment during the current financial year, likely to garner around ₹ 43,500 crores;

(b) whether Government expects Coal India and ONGC to mop up around ₹ 35,000 crores based on current market prices; and

(c) whether the ONGC has asked Government to exercise abundant caution in proceeding with the disinvestment of its stake without clearing the air on key policy issues like gas pricing and sharing of fuel subsidy, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) Cabinet Committee on Economic Affairs (CCEA) has already approved disinvestment in the following Central Public Sector Enterprises (CPSEs):

Sl. No.	Name of CPSE	Percentage of Disinvestment approved	Remarks
1	2	3	4
(i)	Steel Authority of India(SAIL)	10.82%	First tranche of disinvestment of 5.82% was completed in March 2013. The remaining 5% disinvestment is tentatively scheduled for completion in 2014-15.